

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-536(PB)/2017**

**IN THE MATTER OF:**

Sanghvi Movers Limited

.... Applicant/Petitioner

Vs.

Predominant Engineers and Contractors Pvt. Ltd.....

Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Nitin S. Tambwekar, Advocate

**ORDER**

Affidavit of dasti service filed by the petitioner is absolutely vague and it does not disclose on which address service was sought to be effected nor any address of the Registered Office has been disclosed. The Master data, attached with the affidavit dated 14.12.2017, is also incomplete nor any attempt has been made to serve the respondent at the email address given in the Master data.

Learned Counsel for the applicant requests for, and is granted one week's time to place on record the correct facts. Affidavit of dasti service is rejected with liberty to file fresh affidavit.

List the matter on 9<sup>th</sup> February, 2018.

Sd/-

**(M.M.KUMAR)  
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)**